

[Schedule I] FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/S GREEN VALLEY PLYWOOD LIMITED

RELEVANT PARTICULARS		
1	Name of the corporate debtor	Green Valley Plywood Limited
2	Date of incorporation of corporate debtor	05/08/1999
3	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U74899DL1999PLC055753
5	Address of the registered office and principal office (if any) of corporate debtor	B-2/232 Paschim Vihar, New Delhi, New 110063
6	Insolvency commencement date in respect of corporate debtor	20 August 2025
7	Estimated date of closure of insolvency resolution process	16 February 2026
8	Name and registration number of the interim resolution professional	Desh Deepak Regn No. IBBI/IPA-001/IP-P00648/2017-2018/11105
9	Address and e-mail of the interim resolution professional, as registered with the Board	House Number 1099/1, Sector 37-B, Chandigarh, U.T. 160036 Email: deshdeepak297@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	House Number 1099/1, Sector 37-B, Chandigarh, U.T. 160036 Email: rp.gvpl@gmail.com
11	Last date for submission of claims	03 September 2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) http://ibbi.gov.in/downloadform.html (b) NA

Notice is hereby given that the National Company Law Tribunal Principal Bench New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process against M/s Green Valley Plywood Limited on 20 August 2025

The creditors of M/s Green Valley Plywood Limited are hereby called upon to submit a proof of their claims, on or before 03 September 2025 to the Interim Resolution Professional at the correspondence address mentioned against item 10.

The Financial creditors shall submit their proof of claims by electronics means only'. All other creditors may submit the proof of claims by in person, by post or electronics means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA

Submission of false or misleading proof of claims shall attract penalties

Place: Chandigarh

Date: 20 August 2025



Desh Deepak
Interim Resolution Professional
(IBBI/IPA-001/IP-P00648/2017-2018/11105)